CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.75/AT/2025

: Application under Section 63 of the Electricity Act, 2003 for Subject

> Adoption of Transmission Charges with respect to the Transmission System being established by Pune - III

Transmission Limited.

Petitioner : Pune – III Transmission Limited (PTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Petition No.78/TL/2025

Subject : Application under Sections-14, 15, 79(1)(e) of the Electricity Act,

2003, read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024, with

respect to Grant of Transmission Licence.

Petitioner : Pune – III Transmission Limited (PTL)

: Central Transmission Utility of India Limited (CTUIL) and Ors. Respondents

Date of Hearing : 19.5.2025

: Shri Jishnu Barua, Chairperson Coram

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Tanmay Vyas, PTL

> Shri Deepak Kumar, PFCCL Shri Swapnil Verma, CTUIL Shri Ranjeet Rajput, CTUIL

Record of Proceedings

The representative of the Petitioners submitted that the present Petitions have been filed seeking adoption of the transmission charges discovered through the tariff based competitive bidding process for the "Transmission System for evacuation of power from potential renewable energy zones in Khavda area of Gujarat under Phase IV (7GW): Part D" ('the Project') and for the grant of a transmission licence for establishing the said Project. He further submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 19.2.2025, the Petitioner has also impleaded MSETCL as a party to these Petitions. However, no reply has been filed by MSETCL.

- 2. The representative of the Respondent, PFCCL, prayed for an additional time for filing the compliance affidavit in terms of the direction issued vide Record of Proceedings dated 2.4.2025.
- 3. Considering the above, the Commission permitted the Respondent, PFCCL to file its compliance affidavit on or before 28.5.2025. The Commission also found it appropriate to afford a last opportunity to the Respondent, MSETCL, to file its reply, if any, on or before 26.5.2025 with a copy to the Petitioner, who may file its rejoinder, on or before 3.6.2025.
- 4. The matters will be listed for hearing on **5.6.2025**.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)